

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA  
UNSTARRED QUESTION NO. 2636  
TO BE ANSWERED ON 14/12/2021**

**VIOLATION OF CABLE TELEVISION NETWORK REGULATION ACT**

**2636. SHRI KUMBAKUDI SUDHAKARAN :**

Will the Minister of INFORMATION & BROADCASTING

be pleased to state:

- (a) whether the Government has received any complaint from a Member of Parliament against News Channel Reporter in Kerala in October 2021, if so, the details thereof;
- (b) the status of request forwarded by the MP and the decision taken by the Government against the complaint; and
- (c) the details and the number of channels whose permission for downlinking was revoked for violating Cable Television Network Regulation Act, 1995 during 2021?

**ANSWER**

**MINISTER OF INFORMATION AND BROADCASTING; AND  
MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG  
SINGH THAKUR)**

**(a) and (b): All programmes telecast on private satellite TV channels are required to adhere to the Programme Code laid down under the Cable Television Networks (Regulation) Act, 1995 and the rules framed there under.**

**The Ministry has received a complaint on 26.10.2021 from a Member of Parliament regarding a news channel 'Reporter' on which the channel has been directed by the Ministry to give its submissions for adherence to the Programme Code.**

**(c): During the year 2021, Downlinking permission of one TV channel was cancelled by the Ministry.**

\*\*\*\*\*